

**NOTICE (Revised)**

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non availability of any Court, as also in the event of any Court passing an order for not placing the matter before the said Court and in the event impugned order is passed by one of the Hon'ble Judges of the Division Bench taking up the case, the Hon'ble The Chief Justice, has been pleased to approve the following arrangement with effect **from 17.09.2021.**

A) The urgent matters pertaining to the Division Bench presided over by the Hon'ble The Chief Justice be placed before the Division Bench presided over by Hon'ble Mr. Justice T.S. Sivagnanam.

B) The urgent matters pertaining to the Division Bench presided over by Hon'ble Mr. Justice T.S. Sivagnanam be placed before the Division Bench presided over by Hon'ble Mrs. Justice Pushpa Sathyanarayana and Vice Versa.

C) The urgent matters pertaining to the Division Bench presided over by Hon'ble Mr. Justice T. Raja be placed before the Division Bench presided over by Hon'ble Mrs. Justice Pushpa Sathyanarayana.

D) The urgent matters pertaining to the Division Bench presided over by Hon'ble Mr. Justice P.N. Prakash be placed before the Division Bench presided over by Hon'ble Mr. Justice T.S. Sivagnanam.

E) The urgent matters pertaining to the Division Bench presided over by Hon'ble Mr. Justice K. Kalyanasundaram be placed before the Division Bench presided over by Hon'ble Mr. Justice S. Vaidyanathan and Vice Versa.

F) The urgent matters pertaining to the Court presided over by Hon'ble Selvi Justice V.M. Velumani be placed before the Court presided over by Hon'ble Mr. Justice G. Chandrasekharan and Vice Versa.

G) The urgent matters pertaining to the Court presided over by Hon'ble Mr. Justice R. Mahadevan be placed before the Court presided over by Hon'ble Mr. Justice N. Anand Venkatesh and Vice Versa.

H) The urgent matters pertaining to the Court presided over by Hon'ble Mr. Justice V. Parthiban be placed before the Court presided over by Hon'ble Mr. Justice N. Seshasayee and Vice Versa.

I) The urgent matters pertaining to the Court presided over by Hon'ble Mr. Justice R. Subramanian be placed before the Court presided over by Hon'ble Dr. Justice G. Jayachandran and Vice Versa.

J) The urgent matters pertaining to the Court presided over by Hon'ble Mr. Justice M. Govindaraj be placed before the Court presided over by Hon'ble Mrs. Justice R. Hemalatha and Vice Versa.

K) The urgent matters pertaining to the Court presided over by Hon'ble Mr. Justice M. Sundar be placed before the Court presided over by Hon'ble Mr. Justice S. M. Subramaniam and Vice Versa.

L) The urgent matters pertaining to the Court presided over by Hon'ble Mr. Justice M. S. Ramesh be placed before the Court presided over by Hon'ble Mr. Justice R. Mahadevan.

M) The urgent matters pertaining to the Court presided over by Hon'ble Dr. Justice Anita Sumanth be placed before the Court presided over by Hon'ble Mr. Justice C. Saravanan and Vice Versa.

N) The urgent matters pertaining to the Court presided over by Hon'ble Mr. Justice P. Velmurugan be placed before the Court presided over by Hon'ble Mr. Justice M. Nirmal Kumar and Vice Versa.

O) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice C.V. Karthikeyan be placed before the Court presided over by Hon'ble Mr.Justice M.Dhandapani and Vice Versa.

P) The urgent matters pertaining to the Court presided over by Hon'ble Mr. Justice RMT.Teekaa Raman be placed before the Court presided over by Hon'ble Mr. Justice P.Velmurugan.

Q) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice N.Sathish Kumar be placed before the Court presided over by Hon'ble Dr. Justice G. Jayachandran.

R) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice Abdul Qudhose be placed before the Court presided over by Hon'ble Mr.Justice G. Chandrasekharan.

S) The urgent matters pertaining to the Court presided over by Hon'ble Mrs.Justice V.Bhavani Subbaroyan be placed before the Court presided over by Hon'ble Mr.Justice G.K.Ilanthiraiyan and Vice Versa.

T) The urgent matters pertaining to the Court presided over by Hon'ble Ms.Justice P.T.Asha be placed before the Court presided over by Hon'ble Mrs.Justice S. Kannammal and Vice Versa.

This would also include the matters in which any Division Bench passes an order not to place any particular matter before a bench of which one of the Hon'ble Judges is a member or a Hon'ble Single Judge passes an order "Not before me" or "Post before some other Bench" etc.

The aforesaid directions shall be in force until the present assignment continues. In the event of any difficulty in giving effect to the aforesaid general directions and in the event when a matter cannot be placed before the regular Court and the alternate Court as per this standing order, the matter shall be placed before the Hon'ble The Chief Justice for appropriate directions.

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//

Dated: 16.09.2021

Registrar (Judicial) i/c,  
High Court, Madras